

>

Title: Introduction of Admiralty Bill,2005.

**12.27 hrs.**

**ADMIRALTY BILL, 2005 \***

THE MINISTER OF SHIPPING, ROAD TRANSPORT & HIGHWAYS (SHRI T.R. BAALU): I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the admiralty jurisdiction of courts, legal proceedings in connection with ships, their arrest, detention and sale and matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the admiralty jurisdiction of courts, legal proceedings in connection with ships, their arrest, detention and sale and matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI T.R. BAALU: Sir, I introduce the Bill.

- \_\_\_\_\_

\*Published in the Gazette of India,Extraordinary, Part -II,Section-2

Dated 11.5.2005.

-

MR. SPEAKER: Let us now take up 'matters of urgent public importance to be taken up after Question Hour'.

Shri Rewati Raman Singh, please be brief so that we can accommodate more Members.